

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi.

O.A.287/89

(6)

New Delhi, This the 9th Day of February 1994.

Hon'ble Shri C.J. Roy, Member(J)

Hon'ble Shri P.T. Thiruvengadam, Member(A)

Smt Sushma Suri
Asst Government Advocate,
74, Lawyers Chambers
Central Agency Section
Supreme Court Compound
New Delhi.

Applicant

By Shri H.K. Gangwani

Versus

1. Union Public Service Commission
Through its Secretary
Dhulipur House, Shahjahan Road,
New Delhi.
2. Union of India
Through Secretary
Department of Legal Affairs
Ministry of Law & Justice
Shastry Bhavan
New Delhi.

Respondents

By Advocate None.

ORDER(Oral)

Hon'ble Shri C.J. Roy, Member(J)

1. Shri H.K. Gangwani's name has been wrongly shown in the cause list in the respondent side. He appears for the applicant. He wishes to withdraw the case as not pressed. Therefore the O.A is dismissed as withdrawn with no costs. The interim order already passed is hereby vacated as it merges with the O.A.

P.J. 25

(P.T. THIRUVENGADAM)
Member(A)

1/2/94
(C.J. ROY)
Member(J)

LCP